

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

10

IA 1402(MB)2024 IN
C.P. (IB)/1029(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs
Rite Developers Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Vidit Divya Kumar, Ld. Counsel for the Applicant present.
IA-1402/2024
2. The Registry is directed to issue notice to the Respondent(s) intimating the next date of hearing and to place the tracking report alongwith notice on record before the next date of hearing.
3. Counsel for the Applicant is directed to take out personal notice to the Respondent(s) and file proof of service before the next date of hearing.
4. Post this matter on **10.05.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)